

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 364 of 2017 IN  
APPEAL NO. 144 OF 2017**

**Dated: 15<sup>th</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Sugar Mills Association Madhya Pradesh ...Appellant(s)  
Vs.  
Madhya Pradesh Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Anand K.Ganesan  
Ms. Swapna Seshadri

**ORDER**

**IA No. 364 of 2017  
(Application for urgent listing)**

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, list the main matter on **23.05.2017**. In the meantime, issue notice to the respondents on the appeal as well as on the application for stay returnable on 23.05.2017. Dasti, in addition, is permitted.

Application is disposed of.

**( I. J. Kapoor )  
Technical Member**

**( Justice Ranjana P. Desai )  
Chairperson**

*ts/kt*